

Notes of the Registry

Orders of the Tribunal

31/1/2008

None for the applicant  
 Respondents by Dr. V. Tripathi on  
 behalf of Sri P. Shankaran.

The learned counsel for the  
 respondents has stated that the  
 writ Petition No. 8366/2004 has  
 been listed for hearing today. For  
 this reason he has sought  
 adjournment. This is the last  
 opportunity for adjourning the case.  
 No further adjournment shall be  
 granted on this ground.

List the matter for orders on  
 27/2/2008.

Reply filed  
 on 31/1/08

A. K. Gaur  
 (A. K. Gaur)

JM  
 27.2.2008

Dr. G.C. Srivastava  
 (Dr. G.C. Srivastava)  
 VC

Applicant by Shri H.S. Verma.  
 Respondents by Shri P. Shankaran.  
 We have heard the learned counsel for  
 both the parties.

The learned counsel for the  
 respondents raised a preliminary objection  
 that this contempt petition is time barred  
 and is not legally maintainable. He has also  
 invited our attention to the reply filed by  
 them, wherein it is stated that against the  
 order of the Tribunal the respondents have  
 preferred a writ Petition No. 8366/2004 and  
 the same is still pending for final disposal.

Thus, in view of ~~the~~ Section 20 of the  
 Contempt of Courts Act, the present contempt  
 petition is not maintainable and is  
 accordingly, dismissed. Notices issued are  
 discharged.

A. K. Gaur  
 (A. K. Gaur)

JM

Dr. G.C. Srivastava  
 (Dr. G.C. Srivastava)  
 VC